

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-868(ND)/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2018**

**NAME OF THE COMPANY: M/s. Propertree Real Estate Solution Pvt. Ltd.
V/s. M/s. Unibera Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

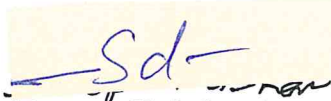
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Alok Kumar Tripathi, CS for the Petitioner
Mr. C. S. Gupta, Advocate for the Respondent

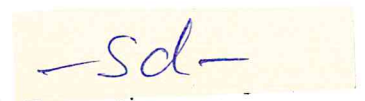
ORDER

Ld. Company Prosecutor appearing on behalf of the Operational Creditor prays for an adjournment on the grounds that he has just been appointed. To come up for arguments on 2nd November, 2018.

Reply of the Corporate Debtor is stated to have been filed.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**